

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 28TH MAY, 1979.

NOTIFICATION
INCOME TAX

No.2828(F.No.404/113(TRD-Rohtak)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri S.S.Pandey being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.S.Pandey takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

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AUTHORISED FOR ISSUE

No. CC/ITCC/2723/715/RSP/79.


(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).

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